

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.9286 OF 2017

Mothers Pride Dairy India Private Limited

Appellant(s)

Versus

Portrait Advertising and Marketing
Private Limited

Respondent(s)

O R D E R

Heard Mr. Mukul Rohatgi, learned senior counsel for the appellant and Mr. Archit Upadhyay, learned counsel for the respondent.

Though we find that the order passed by the National Company Law Appellate Tribunal is correct, yet we think it is a fit case to exercise power under Article 142 of the Constitution and accept the settlement that has been entered into between the parties. As we are accepting the settlement, the proceeding pending before the National Company Law Tribunal, stands disposed of.

The appeal is disposed of accordingly. There shall be no order as to costs.

.....J.
[Dipak Misra]

.....J.
[A.M. Khanwilkar]

New Delhi
July 28, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No.9286/2017

MOTHERS PRIDE DAIRY INDIA PRIVATE LTD.

Appellant(s)

VERSUS

PORTRAIT ADVERTISING AND MARKETING PRIVATE LTD.

Respondent(s)

(With appln.(s) for ex-parte stay and permission to file additional documents)

Date : 28-07-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Deppak Biswas, Adv.
Ms. Sonam Gupta, AOR

For Respondent(s) Mr. Archit Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E RThe appeal is disposed of in terms of the signed
order.(Chetan Kumar)
Court Master(H.S. Parasher)
Court Master

(Signed order is placed on the file)

Note: Copy of the order be given Dasti.